

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 104

IA No. 571/2024

In

CP (IB) No. 192/Chd/PB /2022

IN THE MATTER OF:

State Bank of India

...Petitioner

Vs.

Kanwaljit Kaur

...Respondent

Under Section: 95, IBC 2016

Due to paucity of time, the matter could not be taken up today, hence the matter is adjourned to 02.07.2024.

-sd-
Court Officer

May 06, 2024
SM